

(L.G)  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD  
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O.A. 330/94.

Dt. of Decision : 8.6.94.

K. Charles

.. Applicant

W/s

1. The Sub Divisional Officer,  
Telecom, Nandyal-518 501.
2. The Telecom District Manager,  
Kurnool - 515 050.
3. The Chief General Manager,  
Telecom, A.P.,  
Hyderabad - 500 001. .. Respondents.

Counsel for the Applicant : Mr. C.Suryanarayana

Counsel for the Respondents : Mr. N.R. Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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JKR

O.A. No.330/94.

Date of Order : 8.6.94.

Order

X of the Division Bench delivered by Hon'ble Shri A.B.Gorthi  
Member (A) X

The Applicant states that he was initially engaged as a casual mazdoor on 1.3.83 under the Respondents. He worked as such till 17.3.84. Subsequently he was re-engaged in December, 1991 for 31 days and January, 1992 for 27 days and worked continuously and again from January, 1993/till the end of February, 1994 when his services were dis-engaged.

3. Heard learned counsel for both the parties. Shri C.Suryanarayana, learned counsel for the Applicant urged that taking into consideration the services rendered by the Applicant as a casual mazdoor under the Respondents, the Applicant acquired certain rights which cannot be denied to him by the Respondents.

3. There can be no doubt as regards the re-engagement of the Applicant from January, 1993 and his continuous engagement till the end of February, 1994. In view of this we dispose of this O.A. with a direction to the Respondent in the following terms:-

- (1) The name of the Applicant shall be entered in the live casual register.
- (2) He will be engaged as a casual mazdoor whenever there work in preference to the freshers and juniors.
- (3) The question of granting the Applicant temporary stat and his subsequent regularisation will be considered by the Respondents in accordance with the extant rules/instruction

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4. Shri N.R.Devaraj, learned counsel for the Respondents disputed the correctness of the age of the Applicant as shown in the cause title. - There is no need for us to examine this issue as it is always open for the Respondents to determine the correct age of the Applicant at the time of regularisation.

5. The O.A. is ordered accordingly. No order as to costs.

U - M  
( T.Chandrasekhar Reddy )  
Member(J).

thegs  
( A.B.Gorthi )  
Member(A).

Dated: 8 June, 1994.  
Dictated in Open Court.

Pranjali  
Deputy Registrar (Judl.)

Copy to:-

1. The Sub Divisional Officer, Telecom, Nandyal-501.
2. The Telecom District Manager, Kurnool-050.
3. The Chief General Manager, Telecom, A.P.Hyderabad-001.
4. One copy to Sri. C.Suryanarayana, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

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OA 330794

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.G.RTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 26/1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. NO.

O.A.No. 330794

T.A.No.

(W.P.)

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

